

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 284/2016 in
O.A. No. 2084/2011

New Delhi, this the 7th day of December, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

1. Gainda Ram,
S/o Shri Amar Singh,
Aged about 63 years,
R/o H.No.177, Vill : Karkar Dooma,
Vikas Marg, Shakurpur, Delhi and
retired as Malaria Clinic Beldar
under respondents No.2 & 4.
2. Daya Nand Garg,
S/o Shri Kalu Ram,
Aged about 65 years,
R/o E-517, Jagit Nagar,
Ashok Gali, New Ussman Pur,
Shahadra, Delhi and
retired as Malaria Clinic Beldar
under respondents No.1 & 3.
3. Late Shri Mahavir Singh
Through LR/wife Mrs. Meera Devi,
Aged about 57 years,
R/o 294/E, Babarpur,
Shahadra, Delhi and
Late husband was working as Malaria Clinic Beldar
under respondents No.1 & 3.

.. Petitioners

(By Advocate : None)

Versus

1. Shri P.K. Gupta,
Commissioner,
North Delhi Municipal Corporation,
Shyama Prasad Mukerjee Civic Centre,
Jawahar Nehru Road, New Delhi.

2. Shri Madanjeet Singh,
Commissioner,
East Delhi Municipal Corporation,
Udyog Sadan, Patparganj Industrial Area,
Delhi.
3. Dr. A.K. Bansal,
Municipal Health Officer,
North Delhi Municipal Corporation,
Shyama Prasad Mukerjee Civic Centre,
Jawahar Nehru Road, New Delhi.
4. Dr. N.R. Das,
Municipal Health Officer,
East Delhi Municipal Corporation,
Udyog Sadan, Patparganj Industrial Area,
Delhi. .. Respondents

(By Advocate : Shri D.S. Mahendru with Shri R.N. Singh)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

None for the petitioners.

2. Since the matter was seized of by the Hon'ble High Court of Delhi in WP(C) No. 3536/2017 filed by the respondents against the orders of this Tribunal and the Hon'ble High Court by its order dated 24.04.2017 ordered that no coercive steps shall be taken against the officers of the petitioners therein till the next date of hearing and that matter is now listed on 01.03.2018, the CP is closed and notices are discharged. However, the petitioners are at

liberty to avail their remedies, in accordance with law, once the stay is vacated or the WPC is finally decided.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

/Jyoti /